

ITEM NO.6

COURT NO.6

SECTION II

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 4097-4098/2019

(Arising out of impugned final judgment and order dated 23-10-2018 in DBWR No. 75/2018 15-12-2017 in DBHCP No. 149/2017 passed by the High Court Of Judicature For Rajasthan At Jodhpur)

MR. X

Petitioner(s)

VERSUS

THE STATE OF RAJASTHAN & ORS.

Respondent(s)

IA No. 46177/2019 - APPLICATION FOR FILING THE PETITION WITHOUT DISCLOSING THE IDENTITY OF THE PETITIONER/RESPONDENT)

Date : 20-07-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER  
HON'BLE MR. JUSTICE J.K. MAHESHWARI

For Petitioner(s) Mr. Santosh Paul, Sr. Adv.  
Dr. Joseph Aristotle S., AOR  
Mr. Sanbha Rumnong, Adv.  
Mr. Jaiwant Patankar, Adv.  
Ms. Lija John, Adv.

For Respondent(s) Dr. Manish Singhvi, Sr. Adv.  
Mr. Milind Kumar, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Leave granted.

List after four weeks for hearing.

In the meantime, service be completed.

(NEELAM GULATI)  
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)  
COURT MASTER (NSH)